



**Central Administrative Tribunal  
Jammu Bench, Jammu**  
Hearing through video conferencing

**O.A. No.61/1100/2020**

This the 27<sup>th</sup> day, Friday of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Chaman Lal Sharma, age 61 years,  
S/o. Late Sh. Maghar Lal Sharma  
R/o. Lower Chowadhi  
Tehsil & District Jammu.

.....Applicant  
(Mr. Ankur Sharma, Advocate)

**Versus**

1. Union Territory of Jammu and Kashmir  
Through its Commissioner/Secretary,  
Home Department,  
Civil Secretariat, Jammu-180 001;
2. Inspector General of Police,  
Crime Branch, J&K, Jammu-180 001;
3. Accounts Officer,  
GP Fund Office Police Headquarters,  
J&K, Jammu-180 001;
4. Accounts Officer,  
GP Fund Provisional Cell,  
Zonal Police Headquarters (ZPHQ),  
Jammu-180 001;
5. Accounts Officer,  
GP Fund Police Moving Cell,  
Police Headquarters J&K,  
Jammu 180 001. .... Respondents  
(Mr. Rajesh Thapa , DAG)

## **O R D E R (ORAL)**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

OA has been filed by applicant seeking the following reliefs:-

“i) Quashing the impugned communication letter No. CHQ/Acctt/2020/8596-97 dated 31.08.2020 wherein the applicant is directed to deposit the excess credit of Final GP Fund from GP A/C No. 510-786135 to the extent of Rs.1,46,659/- through challan in concerned treasury;

ii) Directing the respondents to release the Final G.P. Fund amount of Rs. 5,66,744/- accrued in the GP Account No. 510-786135 of the applicant that has been wrongly withheld by the respondents along with the appropriate interest of 12% and declare the action of the Respondent No.2 in directing the recovery from the applicant as illegal, arbitrary and unconstitutional.”

2. Heard Mr. Ankur Sharma, Learned Counsel for the applicant and Mr. Rajesh Thapa, Learned Deputy Advocate General.

3. During the course of hearing, learned counsel for the applicant submits that representation made by the applicant dated 26.08.2020, which is annexed as Annexure –A6 at page 32 to the OA, is still pending with the respondents and no order has been passed yet. He further submits that his client would be satisfied if the respondents are directed to

consider and dispose of the pending representation of the applicant dated 26.08.2020 by passing a reasoned and speaking order within a time bound manner.

4. OA is accordingly disposed of at admission stage by directing the respondents to consider and dispose of the pending representation of the applicant dated 26.08.2020, annexed as Annexure A6 at page 32 of the OA, by passing a reasoned and speaking order within a period of one month from the date of receipt of copy of this order. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

asvs